

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

27. COMP.APPL/151(MB)2024  
COMP.APPL/150(MB)2024  
IN  
CP/242(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.07.2024**

Name of the Party:           Glorishine Multitrade Private Limited

Section 271-273 of Companies Act, 2013, Rule 11 of NCLT Rules, 2016

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**ORDER**

1. Mr. Indrajeet Mukherjee for the Liquidator present in person through virtual mode.

**CA-151/2024**

2. This is an Application filed by the Liquidator under Rule 11 of NCLT Rules, 2016 to place on record the Quarterly Statement of Accounts regarding the funds, including filing the Bank Statements of the Special Bank Account for the period 13<sup>th</sup> January 2023 to 31<sup>st</sup> December 2023. The same is taken on record.

3. In view of aforesaid, the present Application is disposed of.

4. Post this *CA-150/2024* on **18.07.2024** for further consideration.

Sd/-  
**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**